

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

ON THE 15th OF MAY, 2024

MISC. CRIMINAL CASE No. 6439 of 2024

BETWEEN:-

PUSHPENDRA MEENA S/O SHRI BHAGWAN SINGH MEENA, AGED ABOUT 41 YEARS, OCCUPATION: PRIVATE BUSINESS R/O MAKAN NO.103, SHIVAJI WARD, IN FRONT OF BIJLI OFFICE, RAHATGARH DISTRICT SAGAR (MADHYA PRADESH)

.....APPLICANT

(BY SHRI HARSHWARDHAN SINGH RAJPUT - ADVOCATE)

AND

- 1. STATE OF MADHYA PRADESH THROUGH SUPERINTENDENT OF POLICE SAGAR DISTRICT SAGAR (MADHYA PRADESH)**
- 2. THE S.H.O. POLICE STATION RAHATGARH DISTRICT SAGAR (MADHYA PRADESH)**
- 3. CHOTELAL AADIVASI S/O SHRI GANESH ADIVASI, AGED ABOUT 24 YEARS, R/O NAYAPURA CHEERKHEDA, RAHATGARH DISTRICT SAGAR (MADHYA PRADESH)**

.....RESPONDENTS

(SMT. SWATI ASEEM GEORGE - DEPUTY GOVERNMENT ADVOCATE FOR RESPONDENTS NOS.1 & 2/STATE)

.....

This application coming on for admission this day, the court passed the following:

ORDER

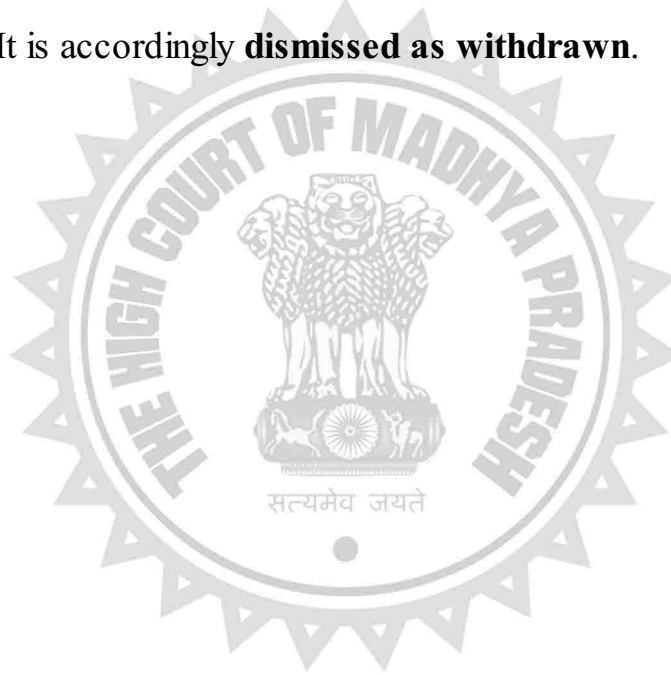
This application under Section 482 of Cr.P.C. has been filed seeking the following relief:

Under the facts and circumstances mentioned hereinabove it is most

humbly prayed that this Hon'ble Court may be kind enough to direct the Respondent No. 1 & 2 to take immediate action on application filed by Respondent No. 3 (Annexure A/2) and on application filed by the applicant (Annexure A/3) and to quash the FIR against the applicant, in the interest of justice.

2. In view of the fact that as many as 14 more criminal cases were registered against applicant in which he was described as Shaitan@Sittu@Pushpendra Meena S/o Bhagwan Singh Meena, counsel for applicant seeks permission of this Court to withdraw this application.

3. It is accordingly **dismissed as withdrawn.**



(G.S. AHLUWALIA)
JUDGE